

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the

10-3-75

NOTIFICATION
INCOME TAX

No. 854 (F.No.251/5/75-INT); In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in that behalf, and in partial modification of the previous notification No.747 (F.No.251/2/74-INT) dated 10.11.74 the Central Board of Direct Taxes, hereby direct that the Appellate Assistant Commissioners of Income-tax of the Range specified in column 1 of the schedule below, shall perform their functions in respect of all persons and income assessed to Income-tax or Super-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in column 2 thereof :-

SCHEDULE

Range	Income-tax Circles, Wards and Districts.	
1.	2.	
Poona Range-I, Poona.	1) A-Ward, Poona. 2) B-Ward, Poona. 3) F-Ward, Poona. 7) Adil. J-Ward, Poona. 9) L-Ward, Poona. 11) Collection Cir. I, Poona. 13) Collection Cir. III, Poona. 15) Collection Cir. V, Poona. 17) S.S.C. I, Poona.	4) C-Ward, Poona. 6) H-Ward, Poona. 8) J-Ward, Poona. 10) K-Ward, Poona. 12) M-Ward, Poona. 14) Collection Cir. IV, Poona. 16) U.T. (un-G.O.), Circle, Poona. 18) I.S.O. (Administration), Poona.
Thane Range, Thane.	1) A-Ward, Thane. 3) B-Ward, Thane. 5) C-Ward, Thane. 7) E-Ward, Thane. 9) G-Ward, Thane. 11) J-Ward, Thane. 13) Collection Cir. I, Thane. 15) S.S.C. Thane. 17) Recovery Circle-III, Thane. 19) L-Ward, Thane. 21) G-Ward, Poona.	2) Adil. A-Ward, Thane. 4) Adil. B-Ward, Thane. 6) D-Ward, Thane. 8) F-Ward, Thane. 10) H-Ward, Thane. 12) K-Ward, Thane. 14) Collection Cir. II, Thane. 16) Adil. S.S.C. Thane. 18) Falgar Circle, Falgar. 20) B-Ward, Thane, Poona. 22) Adil. C-Ward, Poona.

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Where an Income-tax Circle/Ward or District or part thereof stands transferred by this Notification from one Range to another Range, appeal arising out of assessments made in that Income-tax Circle/Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioners of Income-tax of the Range from which that Income-tax Circle/Ward or District or part thereof is transferred shall from the date this Notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioners of Income-tax of the Range to which the said Circle/Ward or District or part thereof is transferred.

This notification shall take effect from 10.3.1976.

S/-
(G.V. PADISVASHIAN)
UNDEP SECRETARY
CENTRAL BOARD OF DIRECT TAXES

EXPLANATORY NOTE :

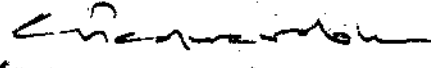
The amendment has become necessary on account of rationalization of work-load & consequent readjustment of the jurisdiction of the five Appellate Assistant Commissioners.

(The above note does not form part of the Notification but is intended to be merely clarificatory).

Copy forwarded to:-

1. The Manager, Government of India Press, New Delhi.
2. The Commissioner of Income-tax, Income Poona
3. Director of Inspection (I.T. Audit), New Delhi.
4. A.D. I. (I.T.P.), New Delhi.

✓ I.T.C.C.


(G.V. ADNANIAN)
UNDEP SECRETARY
CENTRAL BOARD OF DIRECT TAXES